

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1727

ANSWERED ON:03.12.2014

CREAMY LAYER OF OBC .

Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the present terms and conditions for determining creamy layer to exclude a family of backward class from the benefits of reservation under the Other Backward Classes (OBCs) category;
- (b) whether the income from salary and agriculture of an individual has been excluded from the ceiling of Rs. 6 lakh annual income to determine the creamy layer and if so, the details thereof;
- (c) whether the income of parents only is taken into consideration to determine the creamy layer of a family and if so, the details thereof;
- (d) the existing criterion followed by the Government for revision of income ceiling to determine the creamy layer status of a family in the country;
- (e) whether the Government has any proposal to enhance the ceiling of income to determine the creamy layer status of a family; and
- (f) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

- (a): The terms and conditions for determining creamy layer for Other Backward Classes (OBCs) have been laid in the Schedule to the Office Memorandum No. 36012/22/93-Estt(SCT) dated 8th September, 1993.
- (b) & (c): For determining the creamy layer status, income of the parents and not of the individual is taken into account.
- (d): The increase in the income limit to exclude Creamy Layer is in keeping with the increase in the Consumer Price Index.
- (e) & (f): The income limit to determine the creamy layer had been raised from Rs.4.5. Lakhs to Rs.6 lakhs only in May 2013.